

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T.1808/05]

[MR. DEPUTY CHAIRMAN in the Chair.]

- I. Notifications of the Ministry of Health and Family Welfare**
- II. Report and Accounts (2003-2004) of the PGIMER, Chandigarh and related papers**
- III. Reports and Accounts (2003-2004) of various Regional Cancer Centres and Institute of Oncology and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir I lay on the Table:-

I. (i) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Ayush) Notification No. 1 dated the 4th February, 2005, publishing the Indian Medicine Central Council (Postgraduate Ayurveda Education) Regulations, 2005, under sub-section (2) of section 36 of the Indian Medicine Central Council Act, 1970. [Placed in Library. See No. LT.1362/05]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification G.S.R. 517 (E) dated the 11th August, 2004, publishing the Prevention of Food Adulteration (Amendment) Rules, 2004, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(iii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification G.S.R. 750 (E) dated the 17th November, 2004, publishing Corrigendum to Notification G.S.R. 517 (E) dated the 17th November, 2004 regarding the Prevention of Food Adulteration (Amendment) Rules, 2004. [Placed in Library. For (ii) and (iii) see No. LT. 1861/05]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health), under section 38 of the Drugs and Cosmetics Act, 1940:

- (1) G.S.R. 810 (E) dated the 15th December, 2004, prohibiting Rofecoxib and its formulations for human use.

- (2) G.S.R. 32 (E) dated the 20th January, 2005, publishing the Drugs and Cosmetics (Second Amendment) Rules, 2005.
- (3) G.S.R. 35 (E) dated the 20th January, 2005, publishing the Drugs and Cosmetics (First Amendment) Rules, 2005.
- (4) G.S.R. 174 (E) dated the 16th March, 2005, publishing the Drugs and Cosmetics (Fourth Amendment) Rules, 2005. [Placed in Library. See No. L.T. 2326/05]

II. (1) A copy each (in English and Hindi) of the following papers, under section 19 and sub-section (4) of section 18 of the Post Graduate Institute of Medical Education and Research Act, 1966:

- (a) Thirty-seventh Annual Report of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2003-2004.
- (b) Annual Accounts of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 2003-2004, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 1973/05]

III. A copy each (in English and Hindi) of the following papers:

- (1) (a) Annual Report and Accounts of the Acharya Tulsi Regional Cancer Treatment and Research Institute (Regional Cancer Centre), Bikaner, for the years 2003-2004, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. LT. 1972/05]
- (2) (a) Annual Report and Accounts of the Pt. Jawaharlal Nehru Memorial Medical College (Regional Cancer Centre), Raipur, Chhattisgarh, for the year 2003-2004, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Medical College.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 2327/05]
- (3) (a) Annual Report and Accounts of the Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T.1974/05]
- (4) (a) Annual Report and Accounts of the Indian Nursing Council, New Delhi, for the year 2003-2004, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 1971/05]
- (5) (a) Annual Report and Accounts of the MNJ Institute of Oncology, Regional Cancer Centre, Hyderabad, for the year 2003-2004, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 1864/05]
- (6) (a) Annual Report of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004.
 - (b) Annual Accounts of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 2003-2004, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Institute.

- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above. [Placed in Library. See No. LT. 1863/05]
- (7) (a) Annual Report and Accounts of the Regional Cancer Centre, Indira Gandhi Institute of Medical Sciences, Patna, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.
Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 1860/05]
- I. Report and Accounts (2003-2004) of the Gujarat State Seeds Corporation Limited, Gandhinagar and related papers**
- II. Report and Accounts (2003-2004) the KCDC, Mangalore and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE
AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER
AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI KANTILAL BHURIA):
Sir, I lay on the Table:-

- I. (1) A copy each (in English and Hindi) of the following papers, under
sub-section (1) of section 619A of the Companies Act, 1956:
 - (a) Twenty-eighth Annual Report and Accounts of the Gujarat State Seeds Corporation Limited (GSSC), Gandhinagar, **for** the year 2003-2004, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. L.T.2007/05]
- II. (a) Twenty-sixth Annual Report and Accounts of the Karnataka Cashew Development Corporation Limited (KCDC), Mangalore, for the year 2003-2004, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.